

OFFICE OF THE DISTRICT AND SESSIONS JUDGE, FEROZEPUR

OFFICE ORDER

In view of the instructions of Hon'ble High Court contained in letter No.80/RG/Spl./Misc. dated 17.04.2021 and after taking into consideration the intensity of novel corona virus (COVID-19) of Ferozepur District and in continuation of this office orders bearing Endst.No.2505/EB dated 19.04.2021, Endst.No.2519/EB dated 19.04.2021 and order dated 30.04.2021, it is hereby ordered that following categories of cases are to be heard by the Judicial Officers of this Sessions Division from 01.06.2021 to 15.06.2021:-

Sr. No.	Nature of cases to be heard
1.	Bail matters/Sapurdari applications
2.	Stay matters
3.	Date bound/time bound cases
4.	Cases pertaining prioritized categories, such as POCSO, cases pertaining to senior-citizens, crime against women.
5.	In case there is any other urgent civil and criminal cases, the concerned Advocate can file an application in the concerned Court, for taking up the said case.
6.	Except aforesaid categories, Judicial Officers can take up any other case which he/she thinks of urgent nature.

It is further ordered that all the Judicial Officers working in Ferozepur Sessions Division are requested to adjourn all the remaining cases, except aforesaid categories, fixed in their respective Courts for the period from 01.06.2021 to 15.06.2021, on day to day basis.

It is further ordered that all the Advocates shall mention their Whatsapp number with red ink in bold letters on the front page on which, he/she can be contacted for the hearing of the case through video conferencing. All the Judicial Officers, Advocates and Officials deputed at Filing Counter, shall ensure that there is no over-crowding in the Court premises.

It is further ordered that all the Judicial Officers shall ensure that maximum proceedings of the Courts be conducted through video conferencing facility through the **Apps** duly approved by the Hon'ble High

Court or through other electronic modes. However, in case of failure of video conferencing facility, Advocates shall be allowed for physical hearing. It will also be ensured that no litigant shall be allowed to enter the Court premises and entry of Clerks to Advocate may be avoided and curtailed as far as possible.

The undertrial prisoners from the Jails shall be produced before the Courts only through video conferencing. However, in case there is any requirement of physical hearing of a particular undertrial prisoner in any Court, the concerned Court shall pass specific order qua that aspect.

The Judicial Officers/Officials attending the office/Court shall strictly adhere to Government and health advisories/guidelines issued from time to time regarding Covid-19. They shall compulsorily take all precautionary measures to maintain safe social distancing and use the masks, hand sanitizer etc.

Dated 28.05.2021

(Kishore Kumar),
District and Sessions Judge,
Ferozpur.

Endst.No. 3421 /EB dated 29/05/2021

Copy forwarded for information and necessary action to:-

1. All the Judicial Officers working in Ferozpur Sessions Division;
2. The Deputy Commissioner, Ferozpur;
3. The Senior Superintendent of Police, Ferozpur;
4. The District Attorney, Ferozpur.
5. The Presidents, Bar Associations of Ferozpur Sessions Division.
6. The Superintendent, Central Jail, Ferozpur;
7. Reader/Ahlmad/Inspection Moharrir
8. System Assistant for uploading the same on the official website.

(Kishore Kumar),
District and Sessions Judge,
Ferozpur.